

tie to some political parties, like the Congress, in the matter of recruitment and verification, how are you going to safeguard the interests of hundreds and thousands of young people who want to seek employment at the State level? Will you kindly give an assurance in this matter?

SHRI CHARAN SINGH: I am afraid, my hon. friend has said nothing which is relevant to the motion that is before the House, or which demands a reply, though he has said that he wants a categorical assurance.

SHRI K. LAKKAPPA: Sir, I referred to discrimination towards some people in the matter of employment, purely on political grounds. He did not answer that.

MR. DEPUTY-SPEAKER: We are discussing a particular circular. All the matters you are referring to do not pertain to that circular.

14.52 hrs.

**PUBLIC ACCOUNTS COMMITTEE
THIRTEENTH REPORT**

SHRI GAURI SHANKAR RAI (Ghazipur) I beg to present the Thirteenth Report of the Public Accounts Committee on paragraphs of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), Revenue Receipts, Volume I Indirect Taxes relating to Union Excise Duties.

14.53 hrs.

**PETITION "E. UNEMPLOYMENT,
PRICE-RICE, LOWERING OF VOT-
ING AGE, ETC.**

SHRI C. K. CHANDRAPPA (Cannanore): Sir, I beg to present a petition signed by Shri Amarendra Narain Sinha and others regarding unemployment, price-rise, lowering of voting age, inclusion of right to work

in Fundamental Rights, educational reforms, atrocities on Harijans and other weaker sections of society.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA):** With your permission, Sir I rise to announce that Government Business in this House during the week commencing 5th December, 1977, will consist of.—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion on the Resolution regarding Report of the Railway Convention Committee.

(3) Consideration and passing of the Supreme Court (Number of Judges) Amendment Bill, 1977.

(4) Discussion and voting on Supplementary Demands for Grants (General) for 1977-78.

(5) Consideration and passing of the following Bills as passed by Rajya Sabha.—

(a) The Reguisioning and Acquisition of Immovable Property (Amendment) Bill, 1977.

(b) The Betwa River Board (Amendment) Bill, 1977.

It is also proposed to provide for:—

(a) Further discussion on the motion regarding statement on two serious train accidents on Monday, the 5th December, 1977.

(b) Discussion on the Agreement with Bangladesh on sharing of the Ganga Waters at Farakka on Tuesday, the 6th December, 1977.

(c) Discussion on the motion regarding economic backwardness of Eastern U.P. at 3.30 P. M. on Wednesday the 7th December, 1977.